

CENTRAL ADMINISTRATIVE TRIBUNAL JODHPUR BENCH, JODHPUR.

Date of Order: 15.01.96.

O.A.No.540/95.

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Union of India & Anr.

...Applicants.

versus

Judge, Labour Court & Anr.

... Respondents.

**

Mr. R.K.Soni, Counsel for the applicants.

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ORAM:

Hon'ble Mr. Gopal Krishna, Vice Chairman.
Hon'ble Mr. O.P.Sharma, Administrative Member.

PER HON'BLE MR. GOPAL KRISHNA :

Applicants Union of India through the General Manager, Northern Railway, New Delhi and Senior Civil Engineer/Construction-I, Northern Railway, Suratgarh, have filed this application under Section 19 of the Administrative Tribunals Act, 1985, praying therein that the impugned order passed by the Central Labour Court, Jaipur dated 28.11.94 may be set aside.

2. We have heard the learned counsel for the applicants, and have gone through the records of the case.

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3. In a petition for Special Leave to Appeal (Civil No.20141/95) from the judgement and order dated 15.4.94 of this Bench of the Tribunal in O.A. No.345/92, Divl. Personnel Officer Vs. Central Indl. Tribunal, Jaipur & Ors., the Hon'ble Supreme Court on 6.11.95 made the following order:-

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"This Court in Krishan Prasad Gupta Vs.
Controller, Printing & Stationary J.T.

1995 (7) SC 522 has held that the
Central Administrative Tribunal has no
jurisdiction to entertain an application
under Section 19 of the Administrative
Tribunals Act against the award/order of
the Labour Courts. In this case the award
of the Industrial Tribunal is in favour
of the respondent-workman. The award has
been upheld by the Tribunal. Although,
the Tribunal had no jurisdiction to
entertain the application against the
award of the Industrial Tribunal since
the same has been upheld, we are not
inclined to interfere. The SLP is
dismissed."

4. In viview of the decisions, referred to above, we hold that this Tribunal has no jurisdiction to entertain this application u/s 19 of the Administrative Tribunals Act, 1985. In the result, this application is rejected. We direct that the application/papers shall be returned to the applicants for seeking remedy before an appropriate legal forum.

(O.P.Sharma) Member (A)

CKNAM

(Gopal Krishna)

Vice Chairman.